

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. NOS.95-101 IN CIVIL APPEAL NOS.8385-8391 OF 2002

STATE OF HARYANA

Appellant (s)

VERSUS

VATSAL VASHISHT & ORS.

Respondent(s)

(For clarification and office report)

Date: 18/08/2006 These Matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE C.K. THAKKER

For Appellant(s)

Mr. Ajay Siwach,AAG.

Mr. Manjit Singh,AAG.

Mr. Pardeep Dahiya,Adv.

Mr. Sandeep Sharma,Adv.

Mr. Harikesh Singh,Adv.

Mr. T.V. George,Adv.

For Respondent(s)/

Mr. R. Venkataramani,Sr.Adv.

Applicant(s)

Mr. Jasbir Singh Malik,Adv.

Mr. S.K. Sabharwal,Adv.

Mr. Balbir Singh Gupta,Adv.

Mr. K.B. Rohtagi,Adv.

Mr. Pardeep Mohan,Adv.

Mr. K.K. Mohan,Adv.

Ms. Lalita Kaushik,Adv.

Mr. B.S. Chahar,Adv.

Ms. Jyoti Chahar,Adv.

Mr. Vinay Garg,Adv.

Dr. Krishan Singh Chauhan,Adv.

Mr. Chand Kiran,Adv.

Ms. Gyan Mitra,Adv.

Mr. P.K. Jayakrishnan,Adv.

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- 2 -

Ms. Kamakshi S. Mehlwal,Adv.

Mr. Arvind Kumar Gupta,Adv.

UPON hearing counsel the Court made the following

O R D E R

Two weeks' time Four weeks' time is granted for filing reply.
thereafter is granted for filing rejoinder affidavit.

[T.I. Rajput]

A.R.-cum-P.S.

[V.P. Tyagi]

Assistant Registrar